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RP-293-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 17<sup>th</sup> OF APRIL, 2025REVIEW PETITION No. 293 of 2025*BANK OF INDIA AND OTHERS**Versus**NARMADA PRASAD CHOUDHARY*

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Appearance:

Shri Shubh Choudha - Advocate for the petitioners.

Respondent present in person.

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ORDER

*Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice*

The petitioners have prayed for following relief in this petition :-

*It is, therefore, prayed that this Hon. Court may be pleased to review/recall the order dated 20.01.2025, passed in W.A. No.445 of 2024 and allow the writ appeal in the facts and circumstances of the case.*

*Any other order or orders that this Hon. Court deems fit and proper in the facts and circumstances of the case may also kindly be passed.*

2. That, vide order dated 07.04.2025, since none appeared on behalf of respondent, therefore, notice was issued and the same was directed to be served on the respondent.

3. The respondent is present in person and submits that he did not receive copy of the review petition in advance, therefore, he could not appear



on that date.

4. The record shows that copy of the review petition was not supplied in advance, however, vide order dated 07.04.2025, interim order has been passed in the absence of the respondent herein.

5. Counsel for the applicant fairly stated that copy of the review petition was not supplied in advance.

6. We deprecate such type of practice. Moreover, the present petition amounts to re-arguing the case, which is not permissible within the scope of review.

7. We find no merit in the review petition. Accordingly, it is dismissed.

(SURESH KUMAR KAIT)  
CHIEF JUSTICE

(VIVEK JAIN)  
JUDGE

Biswal